

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

MA.527/96, RA.No.39/96 in OA.No.1644/94

Dated New Delhi, this 23rd day of September, 1996.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Phool Singh
S/o Shri Komli Ram
R/o 2118, Lodi Road Complex
NEW DELHI.

Review Applicant,

By Advocate: Mrs Rani Chhabra, through
proxy counsel Ms. Kiran Chhabra.

versus

1. Union of India, through its
Secretary
Ministry of Communication
Department of Telecommunication
Sanchar Bhawan
NEW DELHI.
2. Sub Divisional Officer
Telegraphs
Rampur (U.P.)

... Respondents

By Advocate: Shri M. M. Sudan

O R D E R (Oral)

Smt. Lakshmi Swaminathan, M(J)

RA.No.39/96 together with MA.No.527/96 for
condonation of delay in filing the Review
Application has been considered. Reply has also
been filed to the Review Application and arguments
of both the counsel heard.

On a perusal of the Review Application, it is
clear that what the applicant is attempting to do is
to reargue the matter on the ground of limitation. One of
the grounds for review of order dated 1.8.1995 in

Contd. 2

16

OA.No.1644/94 has been seen by us and we do not find any error or any other sufficient grounds to allow the Review Application. The scope of a Review Application is limited and this can be done only if the same falls under the purview of Order 47 Rule 1 of CPC. The application for condonation does not also disclose sufficient reasons for condonation of delay in filing the Review Application. In the circumstances, RA.39/96 in OA.1644/94 and MA.527/96 are dismissed.


(K. Muthukumar)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)

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